

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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The Meeting No.20/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 05.01.2017 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.19/AM-17 held on 22.12.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.20/AM-17 dated 05.01.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 20/84-ALC3/2016 **MEETING DATE** : 05.01.2017

Case No.:28/18/84-ALC3/2016 **Party Name:**SCAP TECHNO FAB PVT.LTD. **Meet No/Date:**20/84-ALC3/2016 05.01.2017 **Status:**Approved

HQ File :01/84/050/00309/AM17/ RLA File :52/24/040/00003/AM15/ Lic.No/Date:5210040975 24.04.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing 1.080 kg/kg on net content of the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:26/18/84-ALC3/2016 **Party Name:**PEARLGLOBAL INDUSTRIES LIMITED **Meet No/Date:**20/84-ALC3/2016 05.01.2017 **Status:**Deferred

HQ File :01/84/050/00307/AM17/ RLA File :05/24/040/00208/AM15/ Lic.No/Date:0510390241 11.08.2014 **Defer Date:**02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 03.01.2017 through email to submit the justification alongwith sketch and sample as the higher wastage requirement of inputs in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 02.02.2017.

Case No.:1/20/84-ALC3/2015 **Party Name:**POLY LOGIC INTERNATIONAL PVT. LTD. **Meet No/Date:**20/84-ALC3/2016 05.01.2017 **Status:**Approved

HQ File :01/84/050/00189/AM16/ RLA File :56/24/040/00022/AM16/ Lic.No/Date:5610004680 14.09.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Shade net (kintted coloured fabric) net content of packing material 15715 kgs.	300000.000 KG	1. H.D.P.E. Granules	As applied
			2. L.D.P.E. Granules	As applied
			3. L.L.D.P.E. Granules	As applied
			4. Additive Master batch U.V. STABLIZER	1200 Kg
			5. Additive Coloured Master Batch	4800 kg

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		6.	H.D.P.E. Granules for Packing Materil	As per packing Policy
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RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:7/24/84-ALC3/2015 **Party Name:**A.M.VINYL PVT.LTD., **Meet No/Date:**20/84-ALC3/2016 05.01.2017 **Status:**Deferred

4 **HQ File** :01/84/050/00259/AM16/ **RLA File** :05/23/040/00300/AM16/ **Lic.No/Date:**0510395966 19.10.2015 **Defer Date:**02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DIPP to the firm. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.:40/30/84-ALC3/2015 **Party Name:**MACRO INTERNATIONAL CO. **Meet No/Date:**20/84-ALC3/2016 05.01.2017 **Status:**Reject

HQ File :01/84/050/00436/AM16/ **RLA File** :03/95/040/00415/AM16/ **Lic.No/Date:**0310800949 11.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DIPP to the firm 20.10.2016 to furnish the following :

- 5
- i) Manufacturing process indicating stage wise wastage of raw material.
 - ii) Import content of raw materials in the export product.
 - iii) Weight of Phenolic Resin to be used in manufacturing export product indicating solid resin content.
 - iv) Production of the export item vis-a-vis consumption of raw material (both imported & indigenous) during the last three years duly certified by a Chartered Accountant.

Reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:42/30/84-ALC3/2015 **Party Name:**MACRO INTERNATIONAL CO. **Meet No/Date:**20/84-ALC3/2016 05.01.2017 **Status:**Reject

HQ File :01/84/050/00438/AM16/ **RLA File** :03/95/040/00620/AM16/ **Lic.No/Date:**0310800940 11.12.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DIPP to the firm 23.08.2016 to furnish the following :

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- i) Manufacturing process indicating stage wise wastage of raw material.
 - ii) Import content of raw materials in the export product.
 - iii) Weight of Phenolic Resin to be used in manufacturing export product indicating solid resin content.
 - iv) Production of the export item vis-a-vis consumption of raw material (both imported & indigenous) during the last three years duly certified by a Chartered Accountant.

Reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:1/26/84-ALC3/2015 **Party Name:**DUCERE TECHNOLOGIES PRIVATE LIMITED **Meet No/Date:**20/84-ALC3/2016 05.01.2017 **Status:**Deferred

7 **HQ File** **RLA File** **Lic.No/Date:**0910062977 **Defer**

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:01/84/050/00313/AM16/

:09/24/040/00517/AM16/

16.12.2015

Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the applicant firm has not appeared before NC on 05.01.2017. NC decided to defer the case for re-listing on 02.02.2017.

Case No.:35/30/84-
ALC3/2015

Party Name:CIL TEXTILES
PRIVATE LIMITED.

Meet No/Date:20/84-
ALC3/2016
05.01.2017

Status:Approved

HQ File

RLA File

Lic.No/Date:5610004779

:01/84/050/00431/AM16/

:56/24/040/00044/AM16/

18.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/348/2016 –TSW dated 09.01.2017 as detailed below :

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
8	Poly Cotton Woven Fabric Dyed	40022.0 KG	1.	Chemical FH 9004/123	0.03130 KG./KG of export product
			2.	Chemical UKALIT L-17	0.1250 KG./KG of export product
			3.	Chemical AFORTIN BF - 5060	0.0315 KG./KG of export product
			4.	Chemical UKANOL RUN 01	0.4677 KG./KG of export product
			5.	Chemical EVAROL 035	0.0238 KG./KG of export product

Note: Chemical shall be restricted to in terms of General note for Textiles at S.No. 5.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:6/4/84-ALC3/2016

Party Name:MACRO
INTERNATIONAL CO.

Meet No/Date:20/84-
ALC3/2016
05.01.2017

Status:Reject

HQ File

RLA File

Lic.No/Date:0310802665
17.02.2016

:01/84/050/00030/AM17/

:03/95/040/00694/AM16/

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DIPP to the firm 23.08.2016 to furnish the following :

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- Manufacturing process indicating stage wise wastage of raw material.
 - Import content of raw materials in the export product.
 - Weight of Phenolic Resin to be used in manufacturing export product indicating solid resin content.
 - Production of the export item vis-a-vis consumption of raw material (both imported & indigenous) during the last three years duly certified by a Chartered Accountant.

Reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:27/18/84-
ALC3/2016

Party Name:PRECISE
SEAMLESS APPARELS PVT
LTD

Meet No/Date:20/84-
ALC3/2016
05.01.2017

Status:Approved

HQ File

RLA File

Lic.No/Date:0510397696
23.02.2016

10 :01/84/050/00308/AM17/

:05/24/040/00577/AM16/

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details given in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 25/8/84-ALC3/2016	Party Name: NEXG APPARELS LLP	Meet No/Date: 20/84-ALC3/2016 05.01.2017	Status: Reject
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HQ File :01/84/050/00122/AM17/	RLA File :03/95/040/00070/AM17/	Lic.No/Date:0310804194 26.04.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 14.09.2016 through email to furnish the measurement chart, CAD and sketch in this case. Reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 8/4/84-ALC3/2016	Party Name: NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date: 20/84-ALC3/2016 05.01.2017	Status: Deferred
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HQ File :01/84/050/00032/AM17/	RLA File :07/24/040/00041/AM17/	Lic.No/Date:0710109820 16.05.2016	Defer Date:02.02.2017
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Decision: Committee considered the case as per agenda and noted that the second reminder has been issued to RA. Bangalore on 05.01.2017 through e-mail to furnish the hard copy of three set of application of the firm. The reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 02.02.2017.

Case No.: 26/8/84-ALC3/2016	Party Name: MTV EXPORTS	Meet No/Date: 20/84-ALC3/2016 05.01.2017	Status: Deferred
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HQ File :01/84/050/00123/AM17/	RLA File :03/95/040/00137/AM17/	Lic.No/Date:0310804869 20.05.2016	Defer Date:02.02.2017
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to submit the CAD and Measurement chart of the product. The case stands deferred for re-listing on 02.02.2017.

Case No.: 15/18/84-ALC3/2016	Party Name: UDYOGI SAFETY APPLIANCES PRIVATE LIMITED	Meet No/Date: 20/84-ALC3/2016 05.01.2017	Status: Deferred
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HQ File :01/84/050/00296/AM17/	RLA File :02/24/040/00184/AM16/	Lic.No/Date:0210206746 09.06.2016	Defer Date:02.02.2017
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.: 16/18/84-ALC3/2016	Party Name: UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date: 20/84-ALC3/2016 05.01.2017	Status: Deferred
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HQ File :01/84/050/00297/AM17/	RLA File :02/24/040/00189/AM16/	Lic.No/Date:0210206747 09.06.2016	Defer Date:02.02.2017
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.:32/8/84- ALC3/2016	Party Name:VENUS DENIM	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Withdrawn
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HQ File :01/84/050/00129/AM17/	RLA File :08/24/040/00131/AM17/	Lic.No/Date:0810138234 04.07.2016
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- 16 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm through e.mail on 05.12.2016 to furnish the detail of "indigo blue 30% Strength" of import item in this case. The reply of the firm has been received 10.01.2017 and stated that they have already submitted the above said Authorisation to RA, Ahmedabad for cancellation. Accordingly, Committee decide to withdraw the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:5/10/84- ALC3/2016	Party Name:ALOK INDUSTRIES LIMITED.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
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| 17 HQ File
:01/84/050/00181/AM17/ | RLA File
:03/94/040/00250/AM17/ | Lic.No/Date:0310806290
15.07.2016 | Defer
Date:02.02.2017 |
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 11.08.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.:9/12/84- ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
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HQ File :01/84/050/00200/AM17/	RLA File :08/24/040/00141/AM17/	Lic.No/Date:0810138304 18.07.2016	Defer Date:02.02.2017
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- 18 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.11.2016 through e.mail to furnish the following :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The reply is not received from the firm. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.:10/12/84- ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
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HQ File :01/84/050/00201/AM17/	RLA File :08/24/040/00143/AM17/	Lic.No/Date:0810138310 19.07.2016	Defer Date:02.02.2017
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- 19 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the following :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for

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re-listing on 02.02.2017.

Case No.: 11/12/84- ALC3/2016	Party Name: CHELSEA MILLS LLP	Meet No/Date: 20/84- ALC3/2016 05.01.2017	Status: Deferred
HQ File 20 :01/84/050/00202/AM17/	RLA File :05/23/040/00198/AM17/	Lic.No/Date:0510399131 19.07.2016	Defer Date:02.02.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 08.11.2016 to furnish the CAD, measurement chart and sketch in this case. Reply is not received from the firm. NC decided wait for their reply. The case for re-listing on 02.02.2017.			

Case No.: 16/12/84- ALC3/2016	Party Name: ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date: 20/84- ALC3/2016 05.01.2017	Status: Deferred
HQ File :01/84/050/00207/AM17/	RLA File :08/24/040/00142/AM17/	Lic.No/Date:0810138309 19.07.2016	Defer Date:02.02.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the 21 deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the following: 1. Measurement of export item provided by the buyer, indicating export order Number, style number etc. 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification. 3. Sketch of the garment with marking. 4. CAD of the garment with efficiency. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 02.02.2017.			

Case No.: 6/10/84- ALC3/2016	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date: 20/84- ALC3/2016 05.01.2017	Status: Deferred
HQ File :01/84/050/00182/AM17/	RLA File :03/94/040/00293/AM17/	Lic.No/Date:0310806603 26.07.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the 22 deficiency letter has been issued to the firm on 12.09.2016 through email to furnish the manufacturing process and wastage of each stage in this case. Committee also observed that the firm have informed on 12.09.2016 that they have noted the above said deficiency letter and requested for ratification the case on repeat basis which was fixed by NC on 24.09.2015. NC decided to defer the case for 02.02.2017.			

Case No.: 2/12/84- ALC3/2016	Party Name: ARISTO TEXCON PVT.LTD.	Meet No/Date: 20/84- ALC3/2016 05.01.2017	Status: Deferred
HQ File 23 :01/84/050/00193/AM17/	RLA File :02/24/040/00080/AM17/	Lic.No/Date:0210206877 05.08.2016	Defer Date:02.02.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the manufacturing process with indicating stage wise wastage of each raw material, net import content of each raw material of export product. complete justification of higher wastage. Reply is not received from the firm so far. The case stands deferred for re-listing on 02.02.2017.			

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Case No.:28/12/84- ALC3/2016	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
HQ File 24 :01/84/050/00219/AM17/	RLA File :02/24/040/00088/AM17/	Lic.No/Date:0210206882 10.08.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the CAD with process charts i.e. photographs of the products in this case. The case stands deferred for re-listing on 02.02.2017.

Case No.:29/12/84- ALC3/2016	Party Name:PRIMO FASHIONS.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
HQ File 25 :01/84/050/00220/AM17/	RLA File :32/24/040/00015/AM17/	Lic.No/Date:3210077953 11.08.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.:17/12/84- ALC3/2016	Party Name:ARISTO TEXCON PVT.LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Reject
HQ File 26 :01/84/050/00208/AM17/	RLA File :02/24/040/00090/AM17/	Lic.No/Date:0210206903 17.08.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the manufacturing process with indicating stage wise wastage of each raw material, net import content of each raw material of export product, complete justification of higher wastage. Reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:21/12/84- ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
HQ File 27 :01/84/050/00212/AM17/	RLA File :35/24/040/00025/AM17/	Lic.No/Date:3510045009 17.08.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.:1/12/84- ALC3/2016	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
HQ File 28 :01/84/050/00192/AM17/	RLA File :30/24/040/00019/AM17/	Lic.No/Date:3010103830 29.08.2016	Defer Date:02.02.2017

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. NC decided to ask the RA, Ludhiana to furnish the hard copy of three set of application of the firm in this case. The case stands deferred for re-listing on 02.02.2017.

29 Case No.:7/18/84-	Party Name:ORIENT	Meet No/Date:20/84-	Status:Approved
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ALC3/2016	FASHION EXPORTS(INDIA) PVT.LTD.	ALC3/2016 05.01.2017	
HQ File :01/84/050/00288/AM17/	RLA File :05/24/040/00266/AM17/	Lic.No/Date:0510399581 30.08.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:9/18/84-ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Approved
HQ File :01/84/050/00290/AM17/	RLA File :03/95/040/00440/AM17/	Lic.No/Date:0310807456 30.08.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as detailed below :			

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
30	Flexible Intermediate Bulk Containers Net Content of Exports: Polypropylene Granules: 818.18 MT, HDPE Granules: 4.25 MT, Master Batch ANTIFIBRILLANT: 12.27 MT, Master Batch White: 6.13 MT, Master Batch colour: 3.68 MT, Conductive Black: 6.55 MT, LLDPE: 73.33 MT, LDPE: 31.43 MT, Relevant UV Stabilizer Master Batch : 16 MT	971.834 MT	1.	Relevant Polypropylene granules	1.10 kg/kg content contains in the export
			2.	Relevant HDPE granules	1.05 kg/kg content contains in the export
			3.	Relevant Master Batch ANTIFIBRILLANT	0.016 kg/kg of the export
			4.	Relevant Master Batch White	
			5.	Relevant Master Batch Colour	
			6.	Relevant Conductive Black	
			7.	Relevant LLDPE	1.05 kg/kg content contains in the export
			8.	Relevant LDPE	1.05 kg/kg content contains in the export
			9.	Relevant UV Stabilizer Master Batch	0.004 kg/kg of export

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:10/18/84-ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Approved
HQ File :01/84/050/00291/AM17/	RLA File :03/95/040/00439/AM17/	Lic.No/Date:0310807452 30.08.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as detailed below :			

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S.No.	Export Product	Export Quantity		Import item	Quantity allowed	
1.	Flexible Intermediate Bulk Containers Net Content of Exports: Polypropylene Granules: 818.18 MT, HDPE Granules: 4.25 MT, Master Batch ANTIFIBRILLANT: 12.27 MT, Master Batch White: 6.13 MT, Master Batch colour: 3.68 MT, Conductive Black: 6.55 MT, LLDPE: 73.33 MT, LDPE: 31.43 MT, Relevant UV Stabilizer Master Batch : 16 MT	971.834 MT	1.	Relevant Polypropylene granules	1.10 kg/kg content contains in the export	
			2.	Relevant HDPE granules	1.05 kg/kg content contains in the export	
			3.	Relevant Master Batch ANTIFIBRILLANT	0.016 kg/kg of the export	
			4.	Relevant Master Batch White		
			5.	Relevant Master Batch Colour		
			6.	Relevant Conductive Black		
			7.	Relevant LLDPE	1.05 kg/kg content contains in the export	
			8.	Relevant LDPE	1.05 kg/kg content contains in the export	
			9.	Relevant UV Stabilizer Master Batch	0.004 kg/kg of the export	

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 11/18/84-
ALC3/2016

Party Name: SHANKAR
PACKAGINGS LIMITED

Meet No/Date: 20/84-
ALC3/2016
05.01.2017

Status: Approved

HQ File
:01/84/050/00292/AM17/

RLA File
:03/95/040/00441/AM17/

Lic.No/Date: 0310807454
30.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as detailed below :

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers Net Content of Exports: Polypropylene Granules: 818.18 MT, HDPE Granules: 4.25 MT, Master Batch ANTIFIBRILLANT: 12.27 MT, Master Batch White: 6.13 MT, Master Batch colour: 3.68 MT, Conductive Black: 6.55 MT, LLDPE: 73.33 MT, LDPE: 31.43 MT, Relevant UV Stabilizer Master Batch : 16 MT	971.834 MT	1.	Relevant Polypropylene granules	1.10 kg/kg content contains in the export
			2.	Relevant HDPE granules	1.05 kg/kg content contains in the export
			3.	Relevant Master Batch ANTIFIBRILLANT	0.016 kg/kg of the export
			4.	Relevant Master Batch White	
			5.	Relevant Master Batch Colour	
			6.	Relevant Conductive Black	
			7.	Relevant LLDPE	1.05 kg/kg content contains in the export

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			8.	Relevant LDPE	1.05 kg/kg content contains in the export	
			9.	Relevant Stabilizer UV Master Batch	0.004 kg/kg of the export	

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:2/18/84-ALC3/2016 **Party Name:**SUPREME NONWOVEN INDUSTRIES PVT LTD **Meet No/Date:**20/84-ALC3/2016 05.01.2017 **Status:**Approved

HQ File :01/84/050/00283/AM17/ RLA File :03/95/040/00432/AM17/ Lic.No/Date:0310807504 31.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by allowing 20% wastage on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:23/18/84-ALC3/2016 **Party Name:**STAND21 EXPORTS (INDIA) PVT LTD. **Meet No/Date:**20/84-ALC3/2016 05.01.2017 **Status:**Deferred

HQ File :01/84/050/00304/AM17/ RLA File :04/24/040/00082/AM17/ Lic.No/Date:0410162244 02.09.2016 Defer Date:02.02.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP on 22.12.2016 to the firm to furnish the following information :

1. Complete calculation indicating the requirement of raw material (both imported & indigenous) for manufacture of each show and for different sizes.
2. To clarify whether export product will be Gents Half Boot (SION G-9) /Long Boot (SION G-10) or simply leather show (SION G-14) and also how the requirement of inputs given in the SION are different in this case.
3. Past production of item of export vis-a vis consumption of raw materials, both imported & indigenous, during the past three years, duly certified by a Chartered Accountant.

NC decided to wait for their reply. The case stands deferred for re-listing on 02.02.2017.

Case No.:5/18/84-ALC3/2016 **Party Name:**KUSUMGAR CORPORATES PVT. LTD. **Meet No/Date:**20/84-ALC3/2016 05.01.2017 **Status:**Deferred

HQ File :01/84/050/00286/AM17/ RLA File :03/94/040/00488/AM17/ Lic.No/Date:0310807617 06.09.2016 Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.:31/20/84-ALC3/2016 **Party Name:**ORIENT CRAFT LIMITED **Meet No/Date:**20/84-ALC3/2016 05.01.2017 **Status:**Approved

HQ File :01/84/050/00374/AM17/ RLA File :05/24/040/00257/AM17/ Lic.No/Date:0510399638 07.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

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RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:8/18/84-ALC3/2016		Party Name:VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Deferred
37	HQ File :01/84/050/00289/AM17/	RLA File :03/95/040/00207/AM16/	Lic.No/Date:0310807808 15.09.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the manufacturing process and CAD of the product. The case stands deferred for re-listing on 02.02.2017.				

Case No.:32/20/84-ALC3/2016		Party Name:CHELSEA MILLS LLP	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Withdrawn
38	HQ File :01/84/050/00375/AM17/	RLA File :05/23/040/00282/AM17/	Lic.No/Date:0510399778 20.09.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.14/AM17 dated 13.10.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdraw the case.				

Case No.:1/20/84-ALC3/2016		Party Name:CHELSEA MILLS LLP	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Withdrawn
39	HQ File :01/84/050/00344/AM17/	RLA File :05/23/040/00291/AM17/	Lic.No/Date:0510399803 21.09.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.14/AM17 dated 13.10.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdraw the case.				

Case No.:19/20/84-ALC3/2016		Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Deferred
40	HQ File :01/84/050/00362/AM17/	RLA File :05/24/040/00300/AM17/	Lic.No/Date:0510399790 21.09.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.				

Case No.:23/20/84-ALC3/2016		Party Name:CHELSEA MILLS LLP	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Withdrawn
41	HQ File :01/84/050/00366/AM17/	RLA File :05/23/040/00289/AM17/	Lic.No/Date:0510399802 21.09.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.14/AM17 dated 13.10.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdraw the case.				

Case No.:35/20/84- ALC3/2016	Party Name:J.D.APPARELS PVT. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
42 HQ File :01/84/050/00378/AM17/	RLA File :05/23/040/00276/AM17/	Lic.No/Date:0510399815 22.09.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.			

Case No.:25/18/84- ALC3/2016	Party Name:K H EXPORTS INDIA PRIVATE LIMITED.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
43 HQ File :01/84/050/00306/AM17/	RLA File :04/24/040/00095/AM17/	Lic.No/Date:0410162310 23.09.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DIPP to the firm. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.			

Case No.:4/20/84- ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Approved
44 HQ File :01/84/050/00347/AM17/	RLA File :05/23/040/00294/AM17/	Lic.No/Date:0510399831 23.09.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. The GSM should be match both in export and import. RA concern may take necessary action subject to compliance of other usual conditions			

Case No.:9/20/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Approved
45 HQ File :01/84/050/00352/AM17/	RLA File :05/24/040/00306/AM17/	Lic.No/Date:0510399889 23.09.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. The GSM should be match both in export and import. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:12/18/84-ALC3/2016

Party Name:ADMIRE FIBER TEX (INDIA) PVT. LTD.

Meet No/Date:20/84-ALC3/2016
05.01.2017

Status:Approved

HQ File :01/84/050/00293/AM17/

RLA File :08/24/040/00252/AM17/

Lic.No/Date:0810138735
26.09.2016

46 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/409/2016 –TSW dated 19.12.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Non-woven fabric sacks made of manmade fibre (Polypropylene)	100000 KG	Relevant manmade fibre Polypropylene	1.17 kg/kg content contains

	Net content in export product 100000 kgs. Of relevant manmade fibre Polypropylene			in export product
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RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 30/18/84- ALC3/2016	Party Name: CIL TEXTILES PRIVATE LIMITED	Meet No/Date: 20/84- ALC3/2016 05.01.2017	Status: Approved
HQ File :01/84/050/00311/AM17/	RLA File :56/24/040/00032/AM17/	Lic.No/Date:5610004996 28.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/348/2016 –TSW dated 09.01.2017 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
47	Poly Cotton Woven Fabric Dyed	40022.0 KG	1. Chemical FH 9004/123	0.03130 KG./KG of export product
			2. Chemical UKALIT L-17	0.1250 KG./KG of export product
			3. Chemical AFORTIN BF -5060	0.0315 KG./KG of export product
			4. Chemical UKANOL RUN 01	0.4677 KG./KG of export product
			5. Chemical EVAROL 035	0.0238 KG./KG of export product

Note: Chemical shall be restricted to in terms of General note for Textiles at S.No. 5.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 46/20/84- ALC3/2016	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date: 20/84- ALC3/2016 05.01.2017	Status: Deferred
HQ File :01/84/050/00389/AM17/	RLA File :02/24/040/00127/AM17/	Lic.No/Date:0210207052 29.09.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.: 25/20/84- ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date: 20/84- ALC3/2016 05.01.2017	Status: Approved
HQ File :01/84/050/00368/AM17/	RLA File :05/24/040/00317/AM17/	Lic.No/Date:0510399965 03.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 26/20/84- ALC3/2016	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: 20/84- ALC3/2016 05.01.2017	Status: Deferred
HQ File :01/84/050/00369/AM17/	RLA File :05/24/040/00311/AM17/	Lic.No/Date:0510399975 03.10.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.:29/20/84-ALC3/2016	Party Name:AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Deferred
51 HQ File :01/84/050/00372/AM17/	RLA File :05/23/040/00090/AM17/	Lic.No/Date:0510399970 03.10.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.:6/18/84-ALC3/2016	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Deferred
52 HQ File :01/84/050/00287/AM17/	RLA File :32/24/040/00021/AM17/	Lic.No/Date:3210077997 04.10.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the stage wise wastage, manufacturing flow chart and CAD of all made up of the product. The case stands deferred for re-listing on 02.02.2017.

Case No.:27/20/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Approved
53 HQ File :01/84/050/00370/AM17/	RLA File :05/24/040/00329/AM17/	Lic.No/Date:0510400030 05.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:34/20/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Approved
54 HQ File :01/84/050/00377/AM17/	RLA File :05/24/040/00327/AM17/	Lic.No/Date:0510400034 05.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. The GSM should be match both in export and import. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:62/20/84-ALC3/2016	Party Name:CONNOISSEUR FASHIONS	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Deferred
55 HQ File :01/84/050/00405/AM17/	RLA File :04/24/040/00114/AM17/	Lic.No/Date:0410162348 05.10.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the

application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

56	Case No.:24/20/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Deferred
	HQ File :01/84/050/00367/AM17/	RLA File :05/24/040/00313/AM17/	Lic.No/Date:0510400059 06.10.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.				

57	Case No.:28/20/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Deferred
	HQ File :01/84/050/00371/AM17/	RLA File :05/24/040/00331/AM17/	Lic.No/Date:0510400075 07.10.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.				

58	Case No.:30/20/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Deferred
	HQ File :01/84/050/00373/AM17/	RLA File :05/24/040/00323/AM17/	Lic.No/Date:0510400110 17.10.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.				

59	Case No.:45/20/84-ALC3/2016	Party Name:ABHIKRITI IMPEX PVT. LTD.,	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Deferred
	HQ File :01/84/050/00388/AM17/	RLA File :02/24/040/00135/AM17/	Lic.No/Date:0210207084 17.10.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the CAD, Measurement chart of the product. The case stands deferred for re-listing on 02.02.2017.				

60	Case No.:18/20/84-ALC3/2016	Party Name:PIONEER EMBROIDERIES LTD	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status: Approved
	HQ File :01/84/050/00361/AM17/	RLA File :03/95/040/00530/AM16/	Lic.No/Date:0310808480 18.10.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. The GSM should be match both in export and import. RA concern may take necessary action subject to compliance of other usual conditions.				

61	Case No.:33/20/84-	Party Name:SIPL TEXTILES	Meet No/Date:20/84-	Status:Deferred
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ALC3/2016	PVT.LTD.	ALC3/2016 05.01.2017	
HQ File :01/84/050/00376/AM17/	RLA File :05/24/040/00315/AM17/	Lic.No/Date:0510400157 19.10.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the justification of higher wastage of the product. The case stands deferred for re-listing on 02.02.2017.

Case No.:16/20/84- ALC3/2016	Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
62 HQ File :01/84/050/00359/AM17/	RLA File :03/95/040/00553/AM17/	Lic.No/Date:0310808585 20.10.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to give the justification for higher wastage claimed alongwith the manufacturing process at each stage of the product. The case stands deferred for re-listing on 02.02.2017.

Case No.:20/18/84- ALC3/2016	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Approved
HQ File :01/84/050/00301/AM17/	RLA File :06/24/040/00022/AM17/	Lic.No/Date:061003847 3 21.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. Nil dated 16.12.2016 as detailed below :

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
63	Flexible Intermediate Bulk Containers	100000 KG	1.	Polypropylene Granules Virgin for Extrusion	1.10 kg/kg content contains in export or applied quantity whichever is less
			2.	U.V. Stabiliser Master Batch (Additive Master Batch Containing 20% U.V. stabilizer) virgin	0.02 kg
			3.	Yarn (Conductive) Virgin	1.05 kg/kg content contains in export or applied quantity whichever is less
			4.	Tape(Conductive)Virgin	1.05 kg/kg content contains in export or applied quantity whichever is less
			5.	Polypropylene Granules (To be used for manufacture of packing material) Virgin for Extrusion	As per packing policy

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:7/20/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Approved
64 HQ File :01/84/050/00350/AM17/	RLA File :05/24/040/00364/AM17/	Lic.No/Date:0510400242 24.10.2016	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
The GSM should be match both in export and import.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:10/20/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Approved
HQ File :01/84/050/00353/AM17/	RLA File :05/24/040/00352/AM17/	Lic.No/Date:0510400235 24.10.2016	
65	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.		

Case No.:11/20/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Approved
HQ File :01/84/050/00354/AM17/	RLA File :05/24/040/00349/AM17/	Lic.No/Date:0510400233 24.10.2016	
66	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.		

Case No.:12/20/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Approved
HQ File :01/84/050/00355/AM17/	RLA File :05/24/040/00353/AM17/	Lic.No/Date:0510400234 24.10.2016	
67	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.		

Case No.:22/20/84- ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
HQ File :01/84/050/00365/AM17/	RLA File :05/24/040/00348/AM17/	Lic.No/Date:0510400240 24.10.2016	Defer Date:02.02.2017
68	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the CAD, Justification of fabric requirement of the product. The case stands deferred for re-listing on 02.02.2017.		

Case No.:14/20/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Approved
HQ File	RLA File	Lic.No/Date:0510400257	
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:01/84/050/00357/AM17/ :05/24/040/00367/AM17/ 25.10.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 36/20/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date: 20/84-ALC3/2016 05.01.2017	Status: Deferred
70 HQ File :01/84/050/00379/AM17/	RLA File :08/24/040/00297/AM17/	Lic.No/Date:0810138963 25.10.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.: 19/18/84-ALC3/2016	Party Name: AUGUSTAN KNITWEAR PRIVATE LIMITED	Meet No/Date: 20/84-ALC3/2016 05.01.2017	Status: Deferred
71 HQ File :01/84/050/00300/AM17/	RLA File :32/24/040/00022/AM17/	Lic.No/Date:3210078010 26.10.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.: 5/20/84-ALC3/2016	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date: 20/84-ALC3/2016 05.01.2017	Status: Approved
72 HQ File :01/84/050/00348/AM17/	RLA File :05/24/040/00373/AM17/	Lic.No/Date:0510400297 27.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 6/20/84-ALC3/2016	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date: 20/84-ALC3/2016 05.01.2017	Status: Deferred
73 HQ File :01/84/050/00349/AM17/	RLA File :05/24/040/00376/AM17/	Lic.No/Date:0510400299 27.10.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to appear before NC on 02.02.2017 to justify the requirement of higher wastage alongwith sample of the product. The case stands deferred for re-listing on 02.02.2017.

Case No.: 8/20/84-ALC3/2016	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date: 20/84-ALC3/2016 05.01.2017	Status: Deferred
74 HQ File :01/84/050/00351/AM17/	RLA File :05/24/040/00372/AM17/	Lic.No/Date:0510400296 27.10.2016	Defer Date:02.02.2017

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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.:13/20/84-ALC3/2016 **Party Name:**RICHA GLOBAL EXPORTS P. LTD. **Meet No/Date:**20/84-ALC3/2016 05.01.2017 **Status:**Deferred

HQ File :01/84/050/00356/AM17/ RLA File :05/24/040/00374/AM17/ Lic.No/Date:0510400298 27.10.2016 Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to appear before NC on 02.02.2017 to justify the requirement of higher wastage alongwith sample of the product. The case stands deferred for re-listing on 02.02.2017.

Case No.:15/20/84-ALC3/2016 **Party Name:**SHANKAR PACKAGINGS LIMITED **Meet No/Date:**20/84-ALC3/2016 05.01.2017 **Status:**Approved

HQ File :01/84/050/00358/AM17/ RLA File :03/95/040/00508/AM17/ Lic.No/Date:0310808821 27.10.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/36/2017- TSW dated 17.01.2017 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
76	Flexible Intermediate Bulk Containers Net Content of Exports: Polypropylene Granules: 818.18 MT, HDPE Granules: 4.25 MT, Master Batch ANTIFIBRILLANT: 12.27 MT, Master Batch White:6.13 MT, Master Batch colour:3.68 MT, Conductive Black:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, Relevant UV Stabilizer Master Batch :16 MT	971.834 MT	1. Relevant Polypropylene granules	1.10 kg/kg content contains in the export
			2. Relevant HDPE granules	1.05 kg/kg content contains in the export
			3. Relevant Master Batch ANTIFIBRILLANT	0.016 kg/kg of the export
			4. Relevant Master Batch White	
			5. Relevant Master Batch Colour	
			6. Relevant Conductive Black	1.05 kg/kg content contains in the export
			7. Relevant LLDPE	
			8. Relevant LDPE	1.05 kg/kg content contains in the export
			9. Relevant UV Stabilizer Master Batch	0.004 kg/kg of the export

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:17/20/84-ALC3/2016 **Party Name:**SHANKAR PACKAGINGS LIMITED **Meet No/Date:**20/84-ALC3/2016 05.01.2017 **Status:**Approved

HQ File :01/84/050/00360/AM17/ RLA File :03/95/040/00509/AM17/ Lic.No/Date:0310808823 27.10.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/36/2017- TSW dated 17.01.2017 as detailed below :

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers Net Content of Exports: Polypropylene Granules: 818.18 MT, HDPE Granules: 4.25 MT, Master Batch ANTIFIBRILLANT: 12.27 MT, Master Batch White: 6.13 MT, Master Batch colour: 3.68 MT, Conductive Black: 6.55 MT, LLDPE: 73.33 MT, LDPE: 31.43 MT, Relevant UV Stabilizer Master Batch : 16 MT	971.834 MT	1.	Relevant Polypropylene granules	1.10 kg/kg content contains in the export
			2.	Relevant HDPE granules	1.05 kg/kg content contains in the export
			3.	Relevant Master Batch ANTIFIBRILLANT	0.016 kg/kg of the export
			4.	Relevant Master Batch White	
			5.	Relevant Master Batch Colour	
			6.	Relevant Conductive Black	
			7.	Relevant LLDPE	1.05 kg/kg content contains in the export
			8.	Relevant LDPE	1.05 kg/kg content contains in the export
			9.	Relevant UV Stabilizer Master Batch	0.004 kg/kg of the export

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 5/16/84-ALC3/2016	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date: 20/84-ALC3/2016 05.01.2017	Status: Deferred
78 HQ File :01/84/050/00279/AM17/	RLA File :07/24/040/00234/AM17/	Lic.No/Date:0710110601 28.10.2016	Defer Date:02.02.2017

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 02.02.2017.

Case No.: 21/20/84-ALC3/2016	Party Name: JIVA DESIGNS (P) LTD.,	Meet No/Date: 20/84-ALC3/2016 05.01.2017	Status: Deferred
79 HQ File :01/84/050/00364/AM17/	RLA File :05/23/040/00350/AM17/	Lic.No/Date:0510400316 28.10.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the CAD of the product. The case stands deferred for re-listing on 02.02.2017.

Case No.: 6/16/84-ALC3/2016	Party Name: ADITYA BIRLA NUVO LIMITED	Meet No/Date: 20/84-ALC3/2016 05.01.2017	Status: Deferred
80 HQ File :01/84/050/00280/AM17/	RLA File :02/24/040/00151/AM17/	Lic.No/Date:0210207116 02.11.2016	Defer Date:02.02.2017

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for re-listing on 02.02.2017.

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81	Case No.:20/20/84-ALC3/2016	Party Name:POLIGOF - MICRO HYGIENE INDIA PRIVATE LIMITED	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Deferred
	HQ File :01/84/050/00363/AM17/	RLA File :03/95/040/00455/AM17/	Lic.No/Date:0310808933 02.11.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.				

82	Case No.:55/20/84-ALC3/2016	Party Name:UNITED LEASING AND INDUSTRIES LIMITED	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Deferred
	HQ File :01/84/050/00398/AM17/	RLA File :05/24/040/00375/AM17/	Lic.No/Date:0510400361 04.11.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.				

83	Case No.:3/20/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Deferred
	HQ File :01/84/050/00346/AM17/	RLA File :08/24/040/00312/AM17/	Lic.No/Date:0810139017 10.11.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.				

84	Case No.:56/20/84-ALC3/2016	Party Name:ULTIMATE FASHION MAKER	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Deferred
	HQ File :01/84/050/00399/AM17/	RLA File :05/24/040/00390/AM17/	Lic.No/Date:0510400413 11.11.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP on 17.01.2017 to the firm to furnish the following information: i) Complete calculation for requirement of import item for export item giving sketch/layout etc. indicating import content in export product. ii) To indicate fabric also used along with stretch leather with lining of various colours. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.				

85	Case No.:38/20/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:20/84-ALC3/2016 05.01.2017	Status:Deferred
	HQ File :01/84/050/00381/AM17/	RLA File :05/24/040/00387/AM17/	Lic.No/Date:0510400425 15.11.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.				

86	Case No.:43/20/84-	Party Name:RADNIK	Meet No/Date:20/84-	Status:Withdrawn
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the firm in respect of the Advance Authorisation issued in this case as per CAD and measurement.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:49/20/84- ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Approved
92 HQ File :01/84/050/00392/AM17/	RLA File :05/23/040/00384/AM17/	Lic.No/Date:0510400478 25.11.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:60/20/84- ALC3/2016	Party Name:MELRONE HAIR FACTORY	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
93 HQ File :01/84/050/00403/AM17/	RLA File :04/24/040/00146/AM17/	Lic.No/Date:0410162523 25.11.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.			

Case No.:52/20/84- ALC3/2016	Party Name:RICHA & CO	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
94 HQ File :01/84/050/00395/AM17/	RLA File :05/24/040/00411/AM17/	Lic.No/Date:0510400532 29.11.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to appear before NC on 02.02.2017 to justify the requirement of higher wastage alongwith sample of the product. The case stands deferred for re-listing on 02.02.2017.			

Case No.:39/20/84- ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Approved
95 HQ File :01/84/050/00382/AM17/	RLA File :05/24/040/00418/AM17/	Lic.No/Date:0510400538 30.11.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:51/20/84- ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
96 HQ File :01/84/050/00394/AM17/	RLA File :05/24/040/00412/AM17/	Lic.No/Date:0510400555 30.11.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the			

application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.: 53/20/84- ALC3/2016	Party Name: NOORVEER CREATIONS PVT. LTD	Meet No/Date: 20/84- ALC3/2016 05.01.2017	Status: Deferred
HQ File 97 :01/84/050/00396/AM17/	RLA File :05/24/040/00424/AM17/	Lic.No/Date:0510400550 30.11.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the justification of requirement of higher wastage alongwith sample of the product. The case stands deferred for re-listing on 02.02.2017.			

Case No.: 54/20/84- ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date: 20/84- ALC3/2016 05.01.2017	Status: Deferred
HQ File 98 :01/84/050/00397/AM17/	RLA File :05/24/040/00404/AM17/	Lic.No/Date:0510400554 30.11.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.			

Case No.: 57/20/84- ALC3/2016	Party Name: RICHA & CO	Meet No/Date: 20/84- ALC3/2016 05.01.2017	Status: Deferred
HQ File 99 :01/84/050/00400/AM17/	RLA File :05/24/040/00428/AM17/	Lic.No/Date:0510400537 30.11.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the justification of higher wastage alongwith sample of item No. 1 and 7 of the product. The case stands deferred for re-listing on 02.02.2017.			

Case No.: 61/20/84- ALC3/2016	Party Name: LINK UP TEXTILES LIMITED	Meet No/Date: 20/84- ALC3/2016 05.01.2017	Status: Deferred
HQ File 100 :01/84/050/00404/AM17/	RLA File :04/24/040/00156/AM17/	Lic.No/Date:0410162530 01.12.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.			

Case No.: 42/20/84- ALC3/2016	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date: 20/84- ALC3/2016 05.01.2017	Status: Withdrawn
HQ File 101 :01/84/050/00385/AM17/	RLA File :05/24/095/00008/AM17/	Lic.No/Date:0510400588 02.12.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.16/AM17 dated 18.11.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdrawn the case.			

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	Case No.: 59/20/84- ALC3/2016	Party Name: EXEL SOURCING COMPANY,	Meet No/Date: 20/84- ALC3/2016 05.01.2017	Status: Deferred
102	HQ File :01/84/050/00402/AM17/	RLA File :32/24/040/00029/AM17/	Lic.No/Date:3210078045 02.12.2016	Defer Date:02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.				
	Case No.: 47/20/84- ALC3/2016	Party Name: RICHA & CO	Meet No/Date: 20/84- ALC3/2016 05.01.2017	Status: Approved
103	HQ File :01/84/050/00390/AM17/	RLA File :05/24/040/00438/AM17/	Lic.No/Date:0510400602 05.12.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				
	Case No.: 37/20/84- ALC3/2016	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: 20/84- ALC3/2016 05.01.2017	Status: Withdrawn
104	HQ File :01/84/050/00380/AM17/	RLA File :05/24/095/00010/AM17/	Lic.No/Date:0510400619 06.12.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.17/AM17 dated 24.11.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdraw the case.				
	Case No.: 41/20/84- ALC3/2016	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: 20/84- ALC3/2016 05.01.2017	Status: Withdrawn
105	HQ File :01/84/050/00384/AM17/	RLA File :05/24/095/00009/AM17/	Lic.No/Date:0510400618 06.12.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.13/AM17 dated 29.09.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdraw the case.				
	Case No.: 48/20/84- ALC3/2016	Party Name: UNIQUE FASHION	Meet No/Date: 20/84- ALC3/2016 05.01.2017	Status: Approved
106	HQ File :01/84/050/00391/AM17/	RLA File :05/24/040/00443/AM17/	Lic.No/Date:0510400640 07.12.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

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Case No.:58/20/84-
ALC3/2016

Party Name:JAI COTTON

Meet No/Date:20/84-
ALC3/2016
05.01.2017

Status:Deferred

HQ File
107 :01/84/050/00401/AM17/

RLA File
:32/24/040/00030/AM17/

Lic.No/Date:3210078047
07.12.2016

Defer
Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to ask the firm to furnish the justification higher wastage and measurement chart of the product. The case stands deferred for re-listing on 02.02.2017.

(108)

Case No. 319	M/s. Stand21 Exports (India) Pvt. Ltd.
NC Meeting No.20/AM-17 dt 05.01.2017	File No.01/84/171/00154/AM-17/DES-V
RA. F.No. 04/24/040/00001/AM14	
Fixation of norms for export product "100% Aramide Knitted Mens Occupational Clothing Mechanic, Style name: La Couture HSC" against the Annual Advance Authorization No. 0410152623 dated 05.12.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. The GSM should be match both in export and import. RA concern may take necessary action subject to compliance of other usual conditions.	

(109)

Case No. 320	M/s. Stand21 Exports (India) Pvt. Ltd.
NC Meeting No.20/AM-17 dt 05.01.2017	File No.01/84/050/260/AM-12/DES-V
RA. F.No. 04/24/040/00218/AM12	
Fixation of norms for export product "Shoes (Full Shoes Mens) against the Annual Advance Authorization No. 0410129701 dated 21.10.2011.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for fixation of norms as their case was rejected by NC in its meeting No. 37/84 dated 15.12.2011. Committee decided to refer the case to DIPP. The case stands deferred for re-listing on 02.02.2017.	

(110)

Case No. 321	M/s. Violet Apparels Pvt. Ltd.
NC Meeting No.20/AM-17 dt 05.01.2017	File No.01/84/050/00398/AM-13/DES-V
RA. F.No. 05/24/040/00371/AM13	
Fixation of norms for export product "Shoes (Full Shoes Mens) against the Annual Advance Authorization No. 0410129701 dated 21.10.2011.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for fixation of norms as their case was rejected by NC in its meeting No. 02/84 dated 28.12.2012. NC decided to defer the case for re-listing on 02.02.2017.	

(111)

Case No.322	M/s. Amit Exports Pvt. Ltd.
NC Meeting No.20/AM-17 dt 05.01.2017	File No. 01/84/050/419/AM-16/DES-V
RA F.No. 02/24/040/00179/AM16	
Fixation of norms for regularization of Adv. Licence No. 0210206430 dated 08.01.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 01.12.2016 through e.mail. to furnish the Style Nos and efficiency in the CAD of the product. The reply is not received from firm. NC decided to wait for their reply. The case stands deferred for re-listing on 02.02.2017.	

(112)

Case No. 323	M/s. JPM Exports Pvt. Ltd.
NC Meeting No.20/AM-17 dt 05.01.2017	File No.01/84/50/00176/AM-16/DES-V
RA. F.No. 02/24/040/00085/AM16	
Fixation of norms in respect of Advance Authorization No. 0210206023 dated 29.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that deficiency letter has been issued to the firm on 19.09.2016 to furnish the CAD and sample of the product. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 02.02.2017.	

(113)

Case No. 324	M/s.Indauto Filters,
NC Meeting No.20/AM-17 dt 05.01.2017	File No.01/84/50/00176/AM-16/DES-V
RA F.No.07/21/040/00135/AM15	Adv. Authorisation No. 0710104370 dated 22.05.2014
RA F.No.07/21/040/00636/AM15	Adv. Authorisation No. 0710106864 dated 20.10.2014
RA F.No.07/21/040/00383/AM15	Adv. Authorisation No. 0710106258 dated 31.07.2014
Request for permission to change the description in export product against the above said Adv. Authorisations. The details as under:	
Export Product Description mentioned in the above said Adv Authorisation	Required to be changed the Export Description
PP Woven Fabrics with /without UV Stabilisaion (2 percent by weight) Covered under SION H 447 (ITC HS Code : 39269080)	Flexible Intermediate Bulk Containers – SION No H 97 – ITC HS Code 63053200
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 24.11.2016 for change the export product from SION H-447 to SION H97 as their customer has changed the order whereas the raw material has already imported by them, and they have sourced another Customer who can buy their finished product as the input raw materials are common in SION H97. As per comments received from DIPP on 27.01.2017 since the firm has obtained Advance Authorisation under SION H-447 wherein P.P Granules and stabilization Master Batch are allowed to import and in H-97 both these items are also covered. Accordingly, Committee agreed to firm's request and have no objection for change of export product subject to policy & procedure of advance authorisation.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(114)

Case No. 325	M/s. Richa Global Exports (P) Ltd.
NC Meeting No. 20/AM-17 dt. 05-01-2017	File No. 01/84/171/258/AM17/DES-V
Fixation of norms for export product Ladies Blouse of 100% Rayon Printed Woven Fabric GSM 82 (+/- 10%) Style No. 436427/436441 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 02-01-2017 M/s. Richa Global Exports (P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

(115)

Case No. 326	M/s. Shahi Exports (P) Ltd.
NC Meeting No. 20/AM-17 dt. 05-01-2017	File No. 01/84/171/253/AM17/DES-V
Fixation of norms for export product Girls Dress (Style No CX8-7164123) made of 100% Cotton Woven Yarn Dyed Fabric GSM 156 (Tolerance + Or – 10%) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	

conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

(116)

Case No. 327	M/s. Modelama Exports (P) Ltd.
NC Meeting No. 20/AM-17 dt. 05-01-2017	File No. 01/84/171/259/AM17/DES-V
Fixation of norms for export product (1) Ladies Skirt With Lining Shell Fabric: Made From 55% Ramie 45% Cotton Dyed Woven Fabric GSM 60 (+/- 10%) The End Product Should Contain 1197.71 SQM Lining Fabric Made of 100% Polyester Dyed Woven Lining Fabric GSM 55 (+/- 10%) Under Export Style No. 435614 (2) Ladies Skirt With Lining Shell Fabric: Made From 55% Ramie 45% Cotton Printed Woven Fabric GSM 60 (+/- 10%) The End Product Should Contain 10583.10 SQM Lining Fabric Made of 100% Polyester Dyed Woven Lining Fabric GSM 55 (+/- 10%) Under Style No. 426776 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 06-01-2017 M/s. Modelama Exports (P) Ltd.. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

(117)

Case No. 327(A)	M/s. Orient Craft Ltd.
NC Meeting No. 20/AM-17 dt. 05-01-2017	File No. 01/84/171/264/AM17/DES-V
Fixation of norms for export product Ladies Trouser made out of 100% Rayon Printed Woven Fabric GSM 135 (+/- 10%) Style No. 397713 / 402946 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 09-01-2017 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

(118)

Case No. 327(B)	M/s. Orient Craft Ltd.
NC Meeting No. 20/AM-17 dt. 05-01-2017	File No. 01/84/171/265/AM17/DES-V
Fixation of norms for export product Ladies Trouser made out of 100% Rayon Dyed Woven Fabric GSM 135 (+/- 10%) Style No. 397713 / 402946 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 09-01-2017 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

(119)

Case No. 327(C)	M/s. Shahi Exports (P) Ltd.
NC Meeting No. 20/AM-17 dt. 05-01-2017	File No. 01/84/171/262/AM17/DES-V
Fixation of norms for export product (1) Girls Dress (Style No. 2087135) Made of 100% Cotton Denim Fabric GSM 153 (Tolerance + Or - 10%) (2) Babies Garment (Dress) Style No. 2087135 Made of 100% Cotton Denim Fabric GSM 153 (Tolerance + Or - 10%) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 12-01-2017 M/s. Shahi Exports (P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per	

agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

(120)

Case No. 327(D)	M/s. Chelsea Mills LLP
NC Meeting No. 20/AM-17 dt. 05-01-2017	File No. 01/84/171/266/AM17/DES-V
Fixation of norms for export product 69% Cotton 30% Polyester 01% Spandex Woven Infants & Girls Full Sleeve Jackets With Frill (Style No. 805195) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 12-01-2017 M/s. Chelsea Mills LLP have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	



